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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**IA 40 of 2017 with TP No. 86/397-398/NCLT/AHM/2016 (New)  
CP No. 4/397-398/CLB/MB/2015 (Old)**

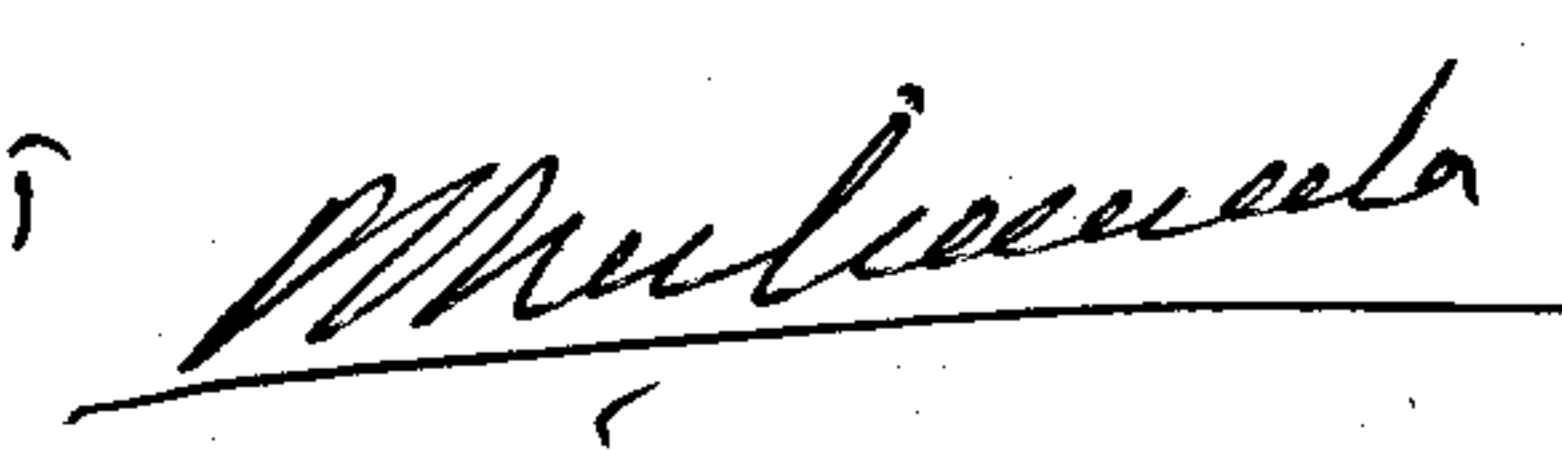
Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.03.2018**

Name of the Company: Manak Shankar & Ors.  
V/s.  
Healthy Business Pvt. Ltd. & Ors.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

**S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE**

1. PAVAN S. GODIAWALA ADVOCATE RESPONDENT  
No 4. 

2.

**ORDER**

None present for Applicant. Learned Advocate Mr. Pavan Godiawala present for Original Respondent No.4. None present other Respondents in IA 40/2017.

The Original Respondent No.4/Applicant in IA 40/2017 has not complied with order dated 25.01.2018 and requested for some time.

Prayer is allowed.

List the matter on 22.03.2018.



**MANORAMA KUMARI  
MEMBER JUDICIAL**

Dated this the 1st day of March, 2018.